

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.220 – IA 851 of 2020  
Item No.221 – IA 455 of 2020  
Item No.222 – IA 205 of 2022  
Item No.223 – IA 469 of 2022  
Item No.224 – IA 574 of 2022  
Item No.225 – IA 150 of 2023  
Item No.226 – IA 155 of 2023  
Item No.227 – IA 584 of 2023  
In  
CP(IB) 127 of 2017

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Asset Reconstruction Company (India) Ltd  
V/s  
Neesa Leisure Ltd

.....Applicant

.....Respondent

**Order delivered on 14/09/2023**

**Coram:**

Mrs. Chitra Hankare, Hon'ble Member(J)  
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

Mr. Nandish Chudgar, Advocate for the Resolution Professional.  
Mr. Pratik Thakkar, Advocate for the Committee of Creditors  
Mr. Saurabh Soparkar, Sr. Advocate along with Mr. Raheel Patel, Advocate  
for the Successful Resolution Applicant.  
Mr. Aspi Kapadia, Advocate along with Mr. Shivam Parikh, Advocate for the  
Suspended Management.  
Mr. Pavan S. Godiawala, Advocate for Gujarat Industrial Development Corporation in  
IA 574 of 2022  
Mr. Mandeep Singh Saluja, Advocate for Respondent in IA 455 of 2020

**ORDER**

Ld. Counsel Mr. Pratik Thakkar appearing for the CoC seeks an adjournment as Ld.  
Sr. Counsel Mr. Navin Pahwa is not available today. Hence, the matter stands  
adjourned.

List the matter on 25.09.2023

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**